

ITEM NO.31

Court 9 (Video Conferencing)

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

SMW [C] No(s).2/2021

In RE: Inaction of the Governments in appointing President and Members/Staff of Districts and State Consumer Disputes Redressal Commission and inadequate infrastructure across IndiaPetitioner(s)

VERSUS

Union of India and ors. &amp; ORS.

Respondent(s)

(MR. GOPAL SANKARANARAYANAN, LEARNED SENIOR ADVOCATE ALONGWITH MR. ADITYA NARAIN, LEARNED ADVOCATE IS AMICUS IN INSTANT MATTER.  
IA No. 32189/2021 - EXEMPTION FROM FILING O.T.  
IA No. 26636/2021 - INTERVENTION/IMPLEADMENT)

Date : 12-04-2021 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL  
HON'BLE MR. JUSTICE HEMANT GUPTA

Mr. Gopal Sankaranarayanan, Sr. Adv.AC  
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Mr. Shrutanjaya Bhardwaj, Adv.

Mr. Adiya Narain, Adv./AC  
Mr. Arnav Narain, AOR  
Ms. Anushree Narain, Adv.  
Mr. Arjun Jain, Adv.  
Mr. Mishra Raj Shekhar, Adv.

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Mr. Amitabh Sinha, Adv.  
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Mr. S. Prabhu Ramasubramanian, Adv.

Mr. Suyash Srivastava, Adv.

Mr. Piyush Dwivedi, AOR

UPON hearing the counsel the Court made the following  
O R D E R

We note with regret that despite a lapse of a month and a half the Government of India has not found time to file response to specific aspects posed in our order dated 22.02.2021. Learned counsel appearing for respondent No.1/Union of India requests of two weeks' further time as she submits that the information forthcoming to be incorporated in the affidavit would not have been in satisfaction of what was sought by the Court. We can hardly be expected to coordinate between the officers and the legal department of the Union of India, but all we can say that we will not show any further indulgence and specific queries must be met with specific answers in terms of our order.

We grant two weeks' time for the said purpose, failing which

we would have to call upon the Secretary concerned to explain the position under his affidavit.

We are also constrained to note that 14 States have not taken the trouble of placing their stand on record before us. We expect them to do the needful within two weeks' time as prayed for, failing which we will have to call upon the Chief Secretary to explain the situation under his affidavit.

Such of the States who have not answered the questionnaire framed by the Amicus are directed to ensure that they are answered within a two weeks' period of time.

List on 06.05.2021.

(ASHA SUNDRIYAL)  
ASTT. REGISTRAR-cum-PS

(POONAM VAID)  
COURT MASTER (NSH)